

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 4398
TO BE ANSWERED ON THE 8TH JANUARY, 2019

POLLUTION OF AGRI-LAND IN GUJARAT

4398. SHRI VINOD LAKHAMASHI CHAVDA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has plans to protect Agriculture land from the industrial chemical effluents in Gujarat; and
- (b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) & (b): The standards for discharge of effluent from the industries, including that from chemicals industries and have been specified in Schedule I to IV and Schedule VI of Environment Protection Rules 1986, for the purpose of protecting and improving the quality of the environment and preventing and abating environmental pollution. The industries have to provide adequate effluent treatment system to ensure that effluent discharged into inland surface water or land for irrigation complies with the specified standards.

The industries can operate after obtaining "Consent to Operate (CTO)" from Gujarat Pollution Control Board (GPCB). GPCB has reported that discharge of chemical industrial effluent is not permitted in Agriculture land.
